

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW NO. 8 OF 2020

Mr. Mahesh Krishna Naik & Ors. Applicants

V e r s u s

State of Goa & Ors. Respondents

Mr. Nikhil Pai, Advocate for the Applicants.

Mr. D. Pangam, Advocate General with Mr. Pravin Faldessai, Additional Government Advocate for the Respondents.

Coram :- M. S. SONAK, J

Date : 12th May, 2020

P.C.

Heard Mr. Nikhil Pai, the learned Counsel appearing for the applicants and Mr. D. Pangam, the learned Advocate General appearing for the respondents.

2. Taking into consideration the situation arising out of the Covid-19, the learned Advocate General, very graciously, agrees that the timelines indicated in our order dated 10th December, 2019 be extended by

some reasonable period.

3. Accordingly, the timelines are extended by a period of three months in the first instance. It is made clear that this extension is only on the ground of the situation arising out of Covid-19 and the consequent lock down and other measures being taken to combat this pandemic.

4. The application for extension of time is disposed off in the aforesaid terms once again by clarifying that the continuance of the applicants in the premises shall be at their own risk as to the consequences.

5. All concerned to act on the basis of the authenticated copy of this order.

M. S. SONAK, J.

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